

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
Emerald Performance Chemical Private Limited**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Emerald Performance Chemical Private Limited
2.	Date of incorporation of corporate debtor	01 <sup>st</sup> March, 2016
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U24296MH2016PTC273687
5.	Address of the registered office and principal office (if any) of corporate debtor	231, 2 <sup>nd</sup> Floor, Gala Complex Premises Co-op Soc. Ltd. Deendayal Upadhyay Marg, Gala Industrial Estate, Mulund- west, Mumbai, Maharashtra - 400 080
6.	Insolvency commencement date in respect of corporate debtor	29 <sup>th</sup> September, 2023 (Order Receipt Date) <i>Order Pronounced on 27<sup>th</sup> September, 2023</i>
7.	Estimated date of closure of insolvency resolution process	27 <sup>th</sup> March, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021-2022/13927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2404-B, Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra - 400053 Email: <a href="mailto:nehavkjain@gmail.com">nehavkjain@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053. Email: <a href="mailto:cirpemerald@gmail.com">cirpemerald@gmail.com</a>
11.	Last date for submission of claims	13 <sup>th</sup> October, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): <b>Not Applicable</b>
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Emerald Performance Chemical Private Limited** on 27th September, 2023

The creditors of **Emerald Performance Chemical Private Limited**, are hereby called upon to submit their claims with proof on or before **13th October,2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



*Neha*

Date: 3<sup>rd</sup> October, 2023  
Place: Mumbai

Neha Jain Nemani  
Interim Resolution Professional

**Emerald Performance  
Chemical Private Limited**